

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MIRTO TECHNOLOGY PRIVATE LIMITED

1.	Name of Corporate Person	MIRTO TECHNOLOGY PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	29/05/2019
3.	Authority under which Corporate Person is Incorporated/registered	Registrar of Companies -Ahmedabad
4.	Corporate Identity Number / Limited Liability Identity Number	U51909GJ2019PTC108405
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	B-Wing, 6 th Floor B.D. Patel House, Naranpura, Ahmedabad, Gujarat, India, 380014
6.	Liquidation Commencement Date of Corporate Person	03/08/2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	CS & IP Keyur J. Shah 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat ,380015 Email: cs.keyurshah@gmail.com, vl.mirtotech@gmail.com Phone: 7434852508 Registration No.: IBBI/IPA-002/IP-N00244/2017-18/10729
8.	Last Date for Submission of Claims	02/09/2024

Notice is hereby given that the Mirto Technology Private Limited has commenced voluntary liquidation on 03/08/2024.

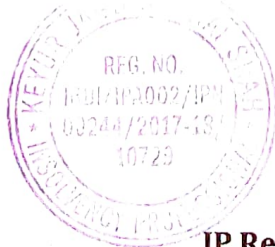
The stakeholders of Mirto Technology Private Limited are hereby called upon to submit a proof of their claims, on or before 02/09/2024, to the liquidator at the address mentioned against item 7.

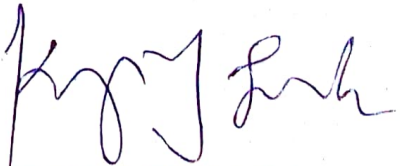
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **06th August, 2024**

Place: **Ahmedabad**




CS & IP Keyur J. Shah
Liquidator

Mirto Technology Private Limited
(Company under voluntary liquidation)
IP Reg. No: IBBI/IPA-002/IP-N00244/2017-18/10729
AFA Number: AA2/10729/02/151024/202906
AFA valid upto 15/10/2024

MUTUAL FUNDS *NAV*s

Here's a ready reckoner to track the day-on-day changes in your equity and balanced fund portfolio

[illegible]

Rajasthan State Road Development and Construction Corporation Ltd., JAIPUR.			
निविदा सूचना / Tender Notice			
निम्नलिखित कार्य के लिए बidding राय सरकार के अधिकाधिकी बिना द्वा प्रपोजीट्र से अनुभवी संबेदकों से निविदा प्रपत्र में अनिवार्य निविदा अर्जिनकी की जायेगी।			
कार्य का विवरण	कार्य की अनुमानित लागत (रु.)	बिडिंग सूचना संख्या	
Work of Drain & Service Road at Elevated Road, Ajmer.	315.30	अप्रैल-राय	
UBN- RRC2425WSDB06259	Lakh	F-104-/24-25	
Solar of Critical Care Block at Medical College, Churu.	988.00	अप्रैल-राय	
UBN- RRC2425WSDB06243	Lakh	F-105-/24-25	
Construction of Critical Care Block at Bundi.	891.61		
UBN- RRC2425WSDB06235	Lakh		
Remaining work of Phase-II at Sainik School, Jhunjhunu.	540.71	F-109-/24-25	
UBN- RRC2425WSDB06246	Lakh		
निविदा से सम्बंधित प्रश्न हे निविदा सूचना, भरोदार राय, डाकनोटों काय संशोधी को माराव निर्माण लागू निर्माण एवं सोरियम बेसाइड http://eproc.rajjasthan.gov.in, http://app.rajjasthan.nic.in से अनिवार्य रूप से पूछा जायेगा।			
वेबसाइट http://eproc.rajjasthan.gov.in पर परामर्शिकता आग्रह है।			
			राजस्थान सरकार

CAD-786

ODISHA POWER TRANSMISSION CORPORATION LIMITED
 (A Government of Odisha Undertaking)
 Regd. Office: OPTCL TECH TOWER, Janpath, Saheed Nagar, Bhubaneswar-751007
 CIN:U40102OR2004SGC007553

E-TENDER ALERT

1)E-Tender Call Notice No. ED-SZ-BAM-04/2024-25: Construction of boundary wall around new additional Earthing land for 132/33kV Grid Substation Lantaput to be executed Under EHT (C) Division, Jeypore Under ED, Southern Zone, Berhampur at an estimated cost of Rs.21,95,926/-.

1)E-Tender Call Notice No. HRD-01/2024-25: Bids are invited from reputed firms/agencies for Empanelment of Chemist/ Medicine Supplier for Supply of Medicines / Drugs and Medical Consumables to Power Hospital, OPTCL.

For more details please visit OPTCL's website:
www.optcl.co.in

HIPR-09/2024-25
 OIPR-040111/0035/24-25



 /optcl.odisha
  /optcl.odisha

AI **AIA ENGINEERING LIMITED**

Regd. Office:- 115, GVMM Estate, Odhav Road, Ahmedabad 382 415;
E-mail: ric@aiengineering.com; Website: www.aiengineering.com
Ph. 079-22901078; Fax: 079-22901077; CIN: L29259GJ1991PLC015182

**ADDENDUM TO THE PUBLICATION OF
NOTICE OF 34TH ANNUAL GENERAL MEETING**

In the Notice of 34th Annual General Meeting ('AGM') published in newspapers on 30th July, 2024, the words mentioned "The Register of Members and Share Transfer Book of the Company will remain closed from Tuesday, 3rd September, 2024 to Monday, 9th September, 2024 (both days inclusive) for the purpose of AGM and payment of Dividend", shall be read as "The Company has fixed Tuesday, 20 August, 2024 as Record Date for the purpose of AGM and payment of Dividend".

The AGM Notice along with the Annual Report will be circulated to all the members of the Company in due compliance with the provisions of the Companies Act, 2013 read with the Rules made thereunder and other applicable regulations.

For AIA Engineering Limited
Sd/-
S. N. Jethelvia
Company Secretary

Place: Ahmedabad
Date: 7 August, 2024



बैंक ऑफ़ बड़ोदा
Bank of Baroda

Regional Office
First Floor, Dhanraj Building
Bhuj - Kutchhh - 370 001

REF. : BOB/FREETR/REC/Y/2024-25/443

Demand Notice U/s 13(2) of the Securitisation and Reconstruction of Financial Assets and Insolvency Act, 2002

Secured Creditor against the Following Borrower or the Branch.

Branch Name / Name of the A/c. / A/c. No.	Name & Address of Borrower Co-Borrower(s) / Guarantor
Kandla FTZ Branch, Dist. Kutch, Borrower : Mr. Rajesh Shriram Sharma, Guarantors : Mr. Shrishti Narayan Sambhunath Mishra, Mr. Jitabhai Patel / Housing Loan A/c. No. : 03760600000443	Borrower : Mr. Rajesh Shriram Sharma No. 76, R.S. No. 171, "Tulsidham", Borichi, Taluka : Anjar, Kutch - 370 110 Shrishti Narayan Sambhunath Mishra B/146, Sapna Nagar, Taluka : Gandhidham, Dist. : Kutch - 370 201, Mr. Jitabhai Patel, Address : Ward- 8/A, Taluka : Gandhidham, Dist. : Kutch - 370 201

Anjar, Dist.: Kutch, belong to Mr. Rajesh Shriram Sharma. Boundaries: For Plot No. 10.

You have committed default in repayment of loan mentioned above with further interest mentioned above. The Bank has issued notice **Dtd. 18.07.2024** under the said Act to you to you by Registered Post/ Speed Post but it has been returned with the reason mention dues together with interest within **60 days** from the date of this notice failing which Bank has secured asset given in the schedule of Securitisation and Reconstruction of Financial Assets and Sub Section 13 of the said Act, You are barred from transferring the secured assets business without prior written consent of the Bank. We further invite your attention to sub assets. If the amount of dues together with all costs, charges and expenses incurred by auction/inviting quotations/tender/private treaty. Please note that after publication of the is without prejudice to any other right, remedy available to the Bank including initiation of

Date : 07.08.2024. Place : Kandla FT. Dist. : Kutch

SHARE CERTIFICATE LOST

Our Bharat Parental Limited Company, 144-146, Vill. Haripura, Ta. Savli, Jag. Samlalya Road, Vaddodra, Gujarat-391520 bearing 500 shares (5) Share Certificate Number 125446 to 125450, and bearing Folio Number MR 01410 and the Distinctive Number is 1254901 to 1255400. These 500 share certificates must have been lost somewhere in the garbage from our place when our building was damaged due to the earthquake in 2001. We are aware of the date of the company, informed of the dividend of 26.04.2004, we contacted the **Bharat Parental Limited Company** on telephone and came to know that these shares still speak in our name, which is in the name of **Manoj Chhotalal Panchal, 61, Barghar No Khancho, Rupapadi, Daryapur, Ahmedabad-380001** and as per his instructions we filed an application in our nearest Daryapur police station which application number is 19/2024, and the certificate was issued as from Daryapur Police Station.

Date : 07.08.2024, Place : Ahmedabad

 PUNJAB STATE TRANSMISSION CORPORATION LIMITED	
Regd. Office, PSEB Head Office, The Mall, Patiala-147001 Corporate Identity Number:- U40109PB2010SGC033814 C.E. / P&M, PSTCL, Ludhiana, Tel. No. 0161-2457704, Email: ce-prm@pstcl.org Notice Inviting E-Tender	
Tender Enquiry No. 164/ 2024-25	
For Procurement of 5800 KG Silica Gel blue for Oil Conservator Tank of Power Transformers 1. Last date and time for downloading of tender-04/09/2024 upto 11:00 AM. 2. Last date & time for submission of tender-04/09/2024 at 11:00 AM. 3. Date & Time for opening of tender 06/09/2024 at 11:00 AM Detail Nil- specification may be downloaded from Punjab Govt. e-tendering website https://eproc.punjab.gov.in/nicgeep/app. Corrigendum, if any, will not be publish in news paper. As such website may be visited regularly for updates.	
DRP/Pr. 7612/1093/2023/36424	Addl. SE./ Procurement, Ludhiana

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(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

MIRTO TECHNOLOGY PRIVATE LIMITED

1	Name of Corporate Person	MIRTO TECHNOLOGY PRIVATE LIMITED
2	Date of Incorporation of Corporate Person	29/05/2019
3	Authority under which Corporate Person is Incorporated / registered	Registrar of Companies -Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No.	U51909GJ2019PTC108405
5	Address of the registered office and principal office (if any) of Corporate Person	B-Wing, 6th Floor, B.D. Patel House, Naranpura, Ahmedabad, Gujarat, India, 380014.
6	Liquidation Commencement Date of Corporate Person	03/08/2024
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	CS & IP Keyur J. Shah 1007, Sun Avenue One, Bhudarpura, Ayodyanagar, Manebhau, Ahmedabad, Gujarat, 380015 Email : cs.keyurshah@gmail.com, v.mirlotech@gmail.com Phone : 7434852508 Registration No. : IBB/IIPA-002/PI-N00244/2017-18/10729
8	Last Date for Submission of Claims	02/09/2024

Notice is hereby given that the Mirtto Technology Private Limited has commenced voluntary liquidation on 03/08/2024.

The stakeholders of Mirtto Technology Private Limited are hereby called upon to submit a proof of their claims, on or before 02/09/2024, to the liquidator at the address mentioned in item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in form, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CS & IP Keyur J. Shah - Liquidator

Mirtto Technology Private Limited

(Company under voluntary liquidation)

IP Reg. No. : IBB/IIPA-002/PI-N00244/2017-18/10729

AFA Number: AA2/10729/02/151024/202906

AFA valid upto 15/10/2024

Date : 06th August, 2024

Place : Ahmedabad

Shuj :
College Road,
(Gujarat)

DEMAND NOTICE

(For Immovable Property)

Date : 18.07.2024

and Enforcement of Security Interest Act, 2002 is issued by Bank of Baroda as

s) (s)	NPA Date / Reason for Return of Notice	Limit (in Rs.) & Type of Facility	Rate of Interest (As Per Sanction Letter)	O/s. Dues as on 18.07.2024 (inclusive of interest upto 18.07.2024)
Address - Plot age : Meghpur parantors : Mr. ress : Plot No. Dist. : Kutch - Plot No. 201. - 370 201	29.07.2023 "Returned"	10,75,000/- / Housing Loan	11.50%	Rs. 5,13,154.89/- (Plus further interest along with expenses and other charges thereon.)

 बैंक ऑफ बड़ोदा Bank of Baroda	Regional Office - Bhub : First Floor, Dhanraj Building, Bhuj - Kutchh - 370 001
Rule 8(1) POSSESSION NOTICE (For Immovable Property)	
Whereas, The undersigned being the authorised officer of Bank of Baroda under the Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued a DEMAND NOTICE to repay the amount within 60 days from the date of receipt of the said notice. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s that the undersigned has taken Physical possession of the properties described hereon on him under sub-section (4) of the said section 13 of the Act read with Rule 8 of the said Rules. The borrower/guarantors/mortgagors in particular and the public in general in respect of properties and any dealings with the properties will be subject to the charge of Bank of Baroda interest thereon at the contractual rate plus, charges and expenses till date of payment. The Borrower's attention is invited to provision of Sub-Section (8) of Section 13 of the Act read with Rule 8 of the said Rules. reclaim the Secured Assets.	
Name of the Branch / Name and address of Borrowers / Guarantors/ Mortgagors	Descriptions of the Immovable Property
Kodai Branch (Evb), Dist. Kutch Borrower : Shri Shah Darpan Rohit, Address : Plot No. 1295, Bodiwadi Sheri, Ward No. -2, Mandvi, Kutch - 370465. Guarantors : Mrs. Tasnim Aaftab Zaveri, Address : 32/33, Bhuj Mandvi Road, Behind Market Yard, Radheshyam Nagar, Mandvi, Kutch - 370 465	All Part and Parcel of Immovable Prop consisting of Residential Land & Buildi consisting of 1st Floor, Flat No. 23 in Wings B, Plot 8 to 16 of R.S. No. 787 paiki, Vimal Apartment, Vimal Nagar, Village : Bidada, Taluka : Mandvi, Dist. Kutch - 370 435. Area : 60.40 Sq. Mtr. in the name of Darpan Rohit Shah. Boundaries : North : 7.50 Internal Road, South : Road, East : 7.50 Mt. Internal Road, West: Plot No. 13 of same Vimal Nagar
	All Part and Parcel of Immovable Prop consisting of Residential Land & Buildi consisting of 1st Floor, Flat No. 24 in Wings B, Plot 8 to 16 of R.S. No. 787 paiki, Vimal Apartment, Vimal Nagar, Village : Bidada, Taluka : Mandvi, Dist. Kutch - 370 435. Boundaries : North : 7.50 Internal Road, South : Road, East : 7.50 Mt. Internal Road, West: Plot No. 13 of same Vimal Nagar

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE
 Notice hereby given that certificate(s) in respect of below mentioned Equity shares of the **M/s. CERA SANITARYWARE LIMITED** ('Company') has/have been lost/misplaced/stolen and the claimant **Mr. RAJAN ASHOKBHAI POPAT** (the legal heir of shareholder Late Surya Ramesh Popat) of the said shares has/have applied to the Company for issue of Duplicate share certificate(s) in lieu of the **Original Share Certificate No.14921** belonging to **Folio No. CSL00002669**. Any person having claims/objections in the said shares, should communicate to the Company at the Registered Office of the Company within 15 days from the date of publication of this notice, failing which the Company shall processed to issue Duplicate Share Certificates.



SBI STATE BANK OF INDIA

SALE NOTICE FOR MOVABLE & IMMOVABLE ASSETS

Appendix - IV-A [See Provision to rule 8(6) & 6(2)]

E-auction Sale Notice for Sale of Movable & Immovable Assets under Enforcement of Security Interest Act, 2002 read with provision to

Notice is hereby given to the public in general and in particular to all immovable assets charged / hypothecated/mortgaged to the Secured Creditor by the Authorised officer of **State Bank of India**, the Secured Creditor, will be on 10.09.2024 for recovery of **Rs.16,94,207.00/- (Rs. Sixteen Lac Ninety Four Thousand Seven Hundred and Seven Rupees Only)** Demand Notice of State Bank of India Dated 04.02.2024, plus interest, secured creditor from **Mr. Ghanashyam Raghavajihai Sainojy**. The Bidders should get themselves registered on <https://bank.sbi/web/india> and upload documents and registration fee as per the practice followed by **M/s. P. S. Sainojy**. **Date & Time of Public E-Auction : 10.09.2024 from 11:00 AM to 03:00 PM**

Details of Properties

House Tax No. 6850/120/1 City Survey No. 584 Paiky Survey No. 2237 Paiky Residential Plot No.120 Paiky South Side Admeasment 76-25 SQ. MTR. Vasant Park, Halvad, Dist. : Morbi

TERMS & CONDITION: THE AUCTION WILL BE CONDUCTED ON LIQUIDATION OF THE ASSETS OF THE DEBTOR BY THE SECURED CREDITOR, State Bank of India Private Limited having its Registered Office at 4th Floor, Metro House, 400020 (Helpdesk Numbers: +918291220220) at the web portal <https://bank.sbi/web/sbi-in-the-news/auction-notices/bank-e-auctions>. For detailed terms and conditions of the sale, please refer to the <https://bank.sbi/web/sbi-in-the-news/auction-notices/bank-e-auctions>

This Notice should also be considered as 15 day advance notice to the public under Rule 8(6) & 6(2) of the Securitisation of Assets and Enforcement of Security Interest Act, 2002.

(1) The Borrower/Guarantors are hereby noticed to pay the sums meant to be auctioned and balance if any will be recovered from them with interest at the rate of 18% per annum with effect from the date of the notice to the bidder to remit the TDS@1% as applicable u/s 194 1-A if the aggregate amount of the TDS should be filed online by filing form 26QB & TDS certificate deposited the income tax into the government account within 15 days of the date of the notice.

Date : 07.08.2024
Place : Morbi

[illegible]

Jaysingpur Municipal Council,
Jaysingpur, Dist - Kolhapur (M.S.)

E-Tender Notice 2024-25

Jaysingpur Municipal Council invites E - Tender for various works in Detailed Project Report under Mazhi Vasundhara Abhiyan 3.0 at Jaysingpur. Tal: Shirol, Dist: Kolhapur. For more details kindly visit <http://mahatenders.gov.in> from Date - 08/08/2024, 11.00 A.M. upto Date -22/08/2024, 5.00 P.M.

Sd/-
Chief Officer,
Jaysingpur Municipal Council
Dist- Kolhapur (M.S.)



INDIA

E PROPERTIES

Regional Business Office (RBO-2),
MORBI-363 642

Authorized Officer's Name:
Rakesh kumar Yadav (CM CR & NPA)
Contact No. : 7600036022.

**For the Securitisation and Reconstruction of Financial Assets and
 Rule 8(6) & 6(2) of the Security Interest (Enforcement) Rules, 2002.**

**I, the Borrower(s), and Guarantor(s) that the below described movable &
 Creditor, the Symbolic Possession of which has been taken by the
 sold on "As is Where is", "As is What is", "Whatever there is" basis on
 Four Thousand Two Hundred Seven only) as on 04.02.2024 as per
 & expenses etc. thereon and less recovery, if any thereafter due to the**

**In-the-news/auction-notices/bank-e-auctions by providing requisite KYC
 Alliance Private Limited will before the auction date.**

15 PM with unlimited extension of 10 minutes each.

	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount	Date & Time of Inspection
g	21,02,000/-	2,11,000/-	Rs. 10,000/-	02.09.2024 11:00 a.m. to 12.00 p.m.

**THROUGH OUR E-Auction service provider provider M/s PSB Alliance
 Lahatma Gandhi Road, Dhobi Talao, Near New Marine Lines, Mumbai-
 kray.in**

Link provided in State Bank of India, the secured Creditor website

**Notice to the Borrowers / Guarantors / Mortgages
 Interest (Enforcement) Rule – 2002.**

**and above before the date of Auction, failing which the property/ies will be
 sold by legal avenues. (2) It shall be the responsibility of the successful
 of the sums credited or paid for such consideration is Rs. 50 lakhs or
 be issued in form 16B. The purchase has to produce the proof of having
 auction. (3) GST applicable if any will be borne by the bidder**

**Sd/- Authorized Officer,
 State Bank of India, Morbi**

